

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI


C.P No. 66/(MAH)/2017  
MA No. 475/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.10.2017

NAME OF THE PARTIES: Edelweiss Asset Reconstruction Company Ltd.  
V/s.  
Murli Industries Limited

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Ms. Jyoti SINGH with Mr. Vishnu SHRIRAM ilb Phoenix legal	Advocates Insolvency Resolution Professional	J. Singh  17/10/17

ORDER

MA No. 475/2017 IN CP No. 66/I&BP/NCLT/MB/MAH/2017

Counsel for the Applicant is present.

For the Counsel appearing on behalf of Insolvency Resolution Professional (IRP) has sought for withdrawal of MA 164/2017 and MA 475/2017 with liberty as prescribed under law, these MA 164/2017 and MA 475/2017 are hereby dismissed as withdrawn with liberty as prescribed under law.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)